

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 38
CP (IB) No. 186/Chd/Hry/2021**

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Gainwell Commosales Pvt. Ltd. ...Petitioner-Operational Creditor

Vs.

Galfar Engineering &
Contracting India Pvt. Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Ms. Amrit Kaur Pannu, Advocate for petitioner-operational creditor.

Ms. Amrit Kaur Pannu, learned counsel for petitioner-operational creditor seeks permission to withdraw the present petition as per instructions of petitioner-operational creditor. Keeping in view her statement, CP (IB) No. 186/Chd/Hry/2021 is dismissed as withdrawn.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

December 03, 2021
YP